

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH, AT MUMBAI

COMPANY SCHEME PETITION NO. 760 OF 2017.
CONNECTED WITH
COMPANY SCHEME APPICATION NO.616 OF 2017.

In the matter of the Companies Act, 2013;
AND

In the matter of Sections 230 to 232 of the
Companies Act, 2013 and other applicable
provisions of the Companies Act, 2013
And rules made thereunder;

AND

In the matter of Scheme of Amalgamation of
Jubilant Fintex Private Limited, The
Transferor Company With Growmore
Investments And Developers Private Limited,
the Transferee Company.

GROWMORE INVESTMENTS AND)
DEVELOPERS PRIVATE LIMITED(CIN)
NO. U51900MH1996PTC100739), a)
company incorporated under the)
Companies Act, 1956 having its)
registered office at B/7 Navkar)
Chamber, Opp. S M Centre, Marol)
Naka, Andheri Kurla Road, Andheri-)
East, Mumbai-400039, Maharashtra,)
India.) ... Petitioner Company.

Coram: SH. B.S.V. Prakash Kumar Member (J)
and Shri V. Nallasenapathy, Member (T)

Date: 16th August, 2017

Per: B.S.V. Prakash Kumar Member (J)

CALLED FOR ADMISSION

Mr. Chandrakant Mhadeshwar, Advocates for the Petitioner Company.

MINUTES OF ORDER

- 1) Petition Admitted.
- 2) Petition fixed for hearing on 13th day of September, 2017.

Learned Counsel for the Petitioner states that in pursuance of order dated 23rd June, 2017 passed by this Tribunal in Company Scheme Application No. 616 of 2017, the meeting of the Equity Shareholders was convened and held at B/7 Navkar Chamber, Opp. S M Centre, Marol Naka, Andheri Kurla Road, Andheri-East, Mumbai-400039, Maharashtra, India,

on Thursday, 3rd August 2017, at 01.30 p.m. for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Amalgamation of Jubilant Fintex Private Limited, The Transferor Company With Growmore Investments And Developers Private Limited, the Transferee Company. In the said meeting the Scheme was approved by unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

3) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies and Income Tax Authority. Notices have also been served upon all the Unsecured Creditors of the petitioner Company.

4) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Free Press Journal" in English Language, Mumbai Edition and translation thereof in "Navshakti" in Marathi Language, Mumbai Edition, both having circulation in Mumbai.

5) Petitioner to file in this Registry an Affidavit of Service of publication in newspapers.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar Member (J)